

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

(5)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23-06-2020 AT 11.30 AM THROUGH VIDEO CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER	: IA/393/IB/2020
PETITION NUMBER	: CP/1307/IB/2018
NAME OF THE PETITIONER(S)	: V.VENKATA SIVAKUMAR (LIQUIDATOR) OF M/S THE JEYPORE SUGAR COMPANY LTD
NAME OF THE RESPONDENT(S)	: IDBI BANK LIMITED
UNDER SECTION	: SEC,60 (5)

ORDER

The Applicant is not present at the time of calling. Mr. S. Sathiyarayanan, Learned Counsel for R1 appeared before us through Video Conferencing today stated that other Respondents were not served notice and he seeks time to file Vakalathnama and Counter in the matter.

Thereafter, the Applicant (Liquidator) appeared and stated that he has already served notice to all the Respondents and seeks direction from this Tribunal to the Respondents to release costs of CIRP. Further, the Applicant stated that it is very difficult to continue the liquidation process without funds.

The Applicant (Liquidator) is directed to serve fresh notice to all the Respondents. All the Respondents are hereby directed to file their Vakalathnama and Counters on 03.08.2020.

Post the matter for hearing on 03.08.2020.

sd/-
[S. VIJAYARAGHAVAN]
Member (Technical)

sd/-
[R. SUCHARITHA]
Member (Judicial)

sr